

Proposal to bar the practice by relatives of Judicial Officers in the same Court where they are serving.

6171. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that the wives, sons and daughters of some of the Judges of High Courts and Supreme Court are practising in the same courts where the Judges themselves are serving ;

(b) if so, the details thereof and whether Government have gone into the propriety of the present state of affairs ; and

(c) if not, whether Government propose to take steps to bar the practice by the relatives of the Judicial officers in the same courts where they are serving, and details thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b) Information in respect of part (a) including the details thereof is being collected and would be laid on the Table of the House. The Government have not yet gone into the propriety of the matter.

(c) The issue regarding Judges' relatives practising in the same High Court is *sub-judice* in the Supreme Court. The Government would consider the matter after the decision of the Court.

Villages Electrified in Ghazipur District in U.P.

6172. SHRI ZAINUL BASHER : Will the Minister of ENERGY be pleased to state :

(a) whether Rural Electrification Corporation has received the list of villages of Ghazipur District in U.P. where rural electrification work has

been completed during the last three years ;

(b) if so, the names of the villages ;

(c) whether R.E.C. has verified that work has actually been completed ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) to (d) The information is being collected and will be laid on the Table of the House.

95th Report of the Law Commission

6173. SHRI NAVIN RAVANI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the progress made in regard to the completion of 95th Report of the Law Commission ;

(b) the details of the recommendations made therein ; and

(c) the time by which it would be made available to the public ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b) The Ninety-fifth Report has been received from the Law Commission on 3rd March, 1984 on "Constitutional Division within the Supreme Court — a proposal for". The Report is under examination of the Government. The Report containing the details of the recommendations made would be laid on the Table of the House after complying with the formalities of getting the same translated in Hindi and after getting the printed copies thereof ready.

(c) The Report would be made available to the public only after it has been laid before the Parliament.